COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA

(SIXTEENTH LOK SABHA)

3

THIRD REPORT

ON

Complaint dated 02 June, 2015 given by Shri M. Rajamohan Reddy, MP against the officials of District Administration, Nellore regarding omission of his name on the invitation cards and the plaque unveiled during the public function held for inauguration of renovated Roads & Buildings (R&B) Guest House, Dargamitta, Nellore and for laying of foundation stone for renovation of Thikkana Mandiram in his constituency Nellore, Andhra Pradesh.

[Presented to the Speaker, Lok Sabha on 26.12. 2017]

[Laid on the Table on 04.01.2018]



LOK SABHA SECRETARIAT NEW DELHI

January, 2018/Pausha (Saka)

COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA

(SIXTEENTH LOK SABHA)

CONTENTS

| | * | |] | PAGI | E |
|-------------------------------|---|---|---|-------|---|
| Personnel of the Committee of | f Protocol No | orms etc (CoPV). | | (iii) | |
| Report | • • • • • • • • • • | •••••• | | 1 | , |
| Minutes of sittings of Commit | tee | • | 1 | 9 | |
| Appendices | • | | • | 29 | |

PERSONNEL OF THE COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA (2017-2018)

Shri Rayapati Sambasiva Rao -

Chairperson

MEMBERS

| 2. | Shri M. | Badruddin | Aimal |
|----|---------|-----------|-------|
| | | | |

- 3. Shri Gaurav Gogoi
- 4. Shri Choudhury Mohan Jatua
- 5. Dr. J. Jayavardhan
- 6. Maj Gen B.C. Khanduri AVSM (Retd.)
- 7. Dr. Bhagirath Prasad
- 8. Dr. Shrikant Eknath Shinde
- 9. Shri Raj Kumar Singh
- 10. Shri Pashupati Nath Singh
- 11. Dr. Kirit Somaiya
- 12. Prof. Azmeera Seetaram Naik
- 13. Shri Muzaffar Hussain Baig
- 14. Shri Dushyant Singh
- 15. Col (Retd.) Sona Ram Choudhary

Secretariat

| 1. | Shri Ravindra Garimella | - | Joint Secretary |
|----|-------------------------|--------|---------------------|
| 2 | Shri M.K. Madhusudhan | | Director |
| 3. | Dr. Rajiv Mani | 141 11 | Additional Director |
| 4. | Shri K.V.V. Rama Rao | - | Executive Assistant |

THIRD REPORT OF THE COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA

(SIXTEENTH LOK SABHA)

I. Introduction

I, the Chairman of the Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha, having been authorized by the Committee to submit the Report on their behalf, present this Third Report to the Speaker, Lok Sabha on the 'Complaint dated 02 June, 2015 given by Shri M. Rajamohan Reddy, MP against the officials of District Administration, Nellore regarding omission of his name on the invitation cards and the plaques unveiled during the public function held for inauguration of renovated Roads & Buildings (R&B) Guest House, Dargamitta and for laying of foundation stone for renovation of Thikkana Mandiram in his constituency Nellore.

- 2. The Committee in all held 05 sittings. The relevant minutes of these sittings form part of the Report and are appended hereto.
- 3. At their first sitting held on 02 March, 2016, the Committee considered the Memorandum No.8 regarding 'Complaint

dated 02 June, 2015 given by Shri M. Rajamohan Reddy, MP against District Administration, Nellore regarding omission of his name on the invitation cards and the plaques unveiled during the inauguration of renovated Roads & Buildings (R&B) Guest House, Dargamitta and for laying of foundation stone for renovation of Thikkana Mandiram in his constituency Nellore.

- 4. The Committee at their second sitting held on 10 March, 2016, examined Shri M. Rajamohan Reddy, MP on oath. The Committee also decided to hear the relevant witness *i.e*, Additional District Magistrate (ADM) & District Revenue Officer (DRO) and in-charge of Protocol, Shri Potti Sriramulu (SPS) Nellore District at their next sitting.
- 5. At their third sitting held on 23 May, 2016, the Committee examined on oath Shri M. Sudarsana Reddy, ADM & DRO, SPS Nellore District, Andhra Pradesh.
- 6. At their fourth sitting held on 02 September, 2016, the Committee deliberated upon the matter and directed the Secretariat to prepare a draft Report for their consideration.
- 7. The Committee at their fifth and final sitting held on 2111.2017, considered the Draft Report and after some deliberations adopted the same.

II. Facts of the Case

8. Shri M. Rajamohan Reddy, MP vide his complaint had alleged violation of his protocol by the officials of District Administration, SPS Nellore, Andhra Pradesh during the inauguration function of renovated Roads & Buildings (R&B) Guest House, Dargamitta and also at the function held for laying of foundation stone for renovation of Tikkana Mandiram near Penna Anacut, organized in his constituency by the District Administration.

Shri Reddy, MP submitted that both the functions were organized on 20 June, 2015 by the District Administration for which State and Union Ministers were invited. However, his name despite being the local MP, was not inscribed on the plaque for the said functions. Photographs of the plaques unveiled on the occasion were enclosed by the Member in support of his contention. He further stated that telephonic message on 19 June was conveyed to him about the function by the ADM & DRO, Nellore.

Shri Reddy, MP requested the Hon'ble Speaker, Lok Sabha to intervene in the matter and to initiate action against the errant officials of the District Administration for the grave acts of discourtesy and protocol violation meted out to him.

¹ Appendix - I

9. The matter was referred by Hon'ble Speaker, Lok Sabha, to the Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha on 22 July, 2015 for examination and report.

III. Evidence

Evidence of Shri M. Rajamohan Reddy, MP

10. Shri M. Rajamohan Reddy, MP during his evidence before the Committee on 10 March, 2016, inter-alia stated as under: -

"On the 20th June last year, that is 2015, there was an inauguration of the renovated R&B Guest House in Nellore, my Parliamentary constituency headquarters. The second was the laying of foundation stone of Thikkana Mandiram in Ranganayakulapet, Nellore. I was invited to participate in that inauguration by concerned protocol officer. I said that I would be attending that Prior to one day of the function I was invited and I said I am coming to attend the function. I attended the function also. To my surprise, when I went that in the plaque my name was missing. there. I found Name of the Hon'ble Minister of State for Municipal Administration (Government of Andhra Pradesh)was inscribed there. Our Parliament Affairs Minister's name and other hon'ble Ministers, who were present there, their names and Sheikh Abdul Aziz, the Mayor of Nellore town and the name of Shri Balasubramanian, another MLC, Anil Kumar, local MLA who belongs to our party and Smt. Janaki, the District Collector and the Joint Collector and all other names were mentioned in the Plaque including that of the local corporator. Somehow my name was missing. To my utter surprise I was really taken aback and

mentioned it to the concerned officers. Probably, the Joint Collector was there and the Collector came.

They also were very much annoyed. They did not know about it till they came to that point. Must be the Protocol Officer or whoever was the concerned officer, have done it very intentionally. It is because all other names the name of the corporator were mentioned, except my name. I do not know as to why they did it. Why the concerned Protocol Officer did it like that I do not know? But I sincerely feel that he has done it intentionally and mischievously. Of-course, when I pointed this out and expressed my displeasure before all of them everybody felt sorry. Later the District Collector also wrote a letter to me expressing her regrets and concerned Protocol Officer, one Shri Sudharshan Reddy, also apologized and sent a letter to me. But I sincerely feel that he did it very intentionally. So, that is why I referred this matter to the hon. Speaker and requested her to initiate action against the concerned officer.

11. Enquired as to whether higher authorities instructed the District Authorities not to include his name, Shri Rajamohan Reddy, MP replied:

"I do not think so. But I do not know how it has happened. But I sincerely feel that it was done intentionally. I belong to the Opposition Party in the State. The TDP is in power and I am from YSR Congress Party. But they have incorporated the name of the MLA who belongs to my Party. But somehow they missed my name. I sincerely feel that he has done it intentionally... I am the local MP. He has not included my name but has included all other's name including the corporator."

12. When asked whether he felt that any deliberate attempt was made at the District Headquarter level or at the level of State Government in this regard, Shri Rajamohan Reddy, MP stated:

"I do not think that the State Chief Secretary and officials know about it. The concerned Protocol Officer, the District Revenue Officer, DRO, as he is called in Andhra Pradesh has done it. He is the culprit."

13. On being asked, as to whether he brought this issue to the notice of the Chief Secretary, Government of Andhra Pradesh, Shri Rajamohan Reddy, MP responded as under:

"Not to the Chief Secretary...I reported only here, to the Hon'ble Speaker."

14. He further added:-

"This is the proper forum for me to report. Reporting the matter to the Hon'ble Speaker is the proper forum."

15. To a specific query, as to whether in the invitation card his name had been printed, Shri Rajamohan Reddy, MP stated:

"No, I did not see it. There was no invitation card. He (ADM & DRO cum Protocol Officer) has invited me orally, over phone."

16. When asked as to what was the ground for suspecting that DRO alone was responsible for violation of his protocol, Shri Rajamohan Reddy, MP submitted:

"The DRO or whoever is in charge of this protocol or making this plaque is responsible. This is what I feel...

He added:

- "I do not think that the Collector is responsible for such thing. She has entrusted the job to the concerned person and she thought that definitely he will do the needful."
- 17. The Committee desired to know as to whether the officials concerned have changed the plaque subsequent to the displeasure expressed by him and whether his name is engraved on it, Shri M. Rajamohan Reddy, MP replied:

"Yes immediately they changed it... I think it was there. I did not go and see. Our people said. They have sent letters also. District Collector and DRO sent a letter regretting the lapse.....

18. The Committee sought to have the reaction of the Member on the fact that omission of his name in the original plaque could have been a honest and inadvertent mistake on the part of the officer concerned. To this, Shri Rajamohan Reddy, MP responded as under:-

"It was not a mistake. How can it be a mistake? When he has incorporated others name, including that of corporators, how can he forget the Member of Parliament's name unless he had some wrong intentions? He did it intentionally. That is why an adverse entry in his service records must be made so that it will be a lesson not

only for him but also for others... He did it intentionally may be to please higher ups. He might have thought that suppose he misses my name, all people will praise him or something like that. He must have thought like that."

Evidence of Shri M. Sudarsana Reddy, Additional District Magistrate, and District Revenue Officer, SPS Nellore District and in-charge of Protocol.

19. In his deposition before the Committee on 23 May, 2016, Shri M. Sudarsana Reddy, ADM and DRO stated as follows:-

"....on 19th the R&B Guest House was not in use. That was renovated by Sri Krishnapatnam Port Company Ltd They had planned to organise one function to get the building inaugurated by Shri P. Narayana Garu, the Minister, Municipal Administration of the Government of Andhra Pradesh. They prepared everything. From the Government side, we have not prepared any invitation card or anything. On the night of 19 June, 2015 itself they informed me that they are organising this programme. We informed the public representatives about that. When the programme was about to start it was noticed that Shri M. Rajamohan Reddy's name was not there. Immediately after the programme the plaque was replaced. I have tendered apology, orally as also in writing. This is the issue. This happened because of mistake and this was not intentional."

20. When asked as to what were the reasons for omission of the name of Shri Rajamohan Reddy, MP on the plaque, the ADM and DRO replied:

"Sir, we have due respect for the hon. Member of

Parliament. District Collector had also invited him but unfortunately his name was omitted unintentionally. We noticed it just when it was going to be flagged off. We have requested the Member of Parliament that we will replace it immediately and accordingly we have replaced it also. I have given written apology also..."

21. The witness further stated:

"Sir, that is why I have tendered apology to him. I am also tendering apology before the Committee. It is a human mistake. That was not my intention. I have conducted more than thousand programmes and nowhere any public representative was offended. This is the only mistake in my 35 years of service. I am retiring on 30th June, this year. Nowhere such a mistake has occurred. This is my first mistake and I have tendered an apology for that. I am now also tendering apology before the Committee."

- 22. When the Committee desired to know whether any written invitation was given to the Member, the ADM & DRO replied that it was an oral invitation.
- 23. On being specifically asked as to who had printed the invitation card for the function whether District Administration or Krishnapatnam Port Company Ltd (KPCL), the ADM & DRO replied that no invitation card was prepared either by the District Administration or the KPCL. He further added that they (District Administration) had not seen the invitation card.

24. To a specific query of the Committee, as to who prepared the plaque and who decided the names to be engraved thereupon, the ADM and DRO stated:

"The Plaque was also prepared by the Krishnapatnam Port Company Limited (KPCL)"

25. When enquired as to whether Krishnapatnam Port Company Ltd (KPCL) consulted the District Administration, about the date and timings of the function, the ADM & DRO stated:

"They did not consult me... they have informally organised the function. We have not been consulted and the programme was not chalked out by District Administration..."

26. To the specific query of the Committee whether the draft of the invitation card and the plaque showing the names to be printed/engraved on the invitation card/plaque was given to the Krishnapatnam Port Company Ltd (KPCL), the ADM & DRO replied:

"In this case, we had not given any specific list of names of dignitaries who should be invited. We also did not give the names to be on the plaque..."

27. The witness added:-

"We have not communicated any list of specific dignitaries whose names should be there (in plaque)."

- 28. When asked specifically as to whether KPCL showed the draft of the plaque to the District Administration, the ADM & DRO answered in negative.
- 29. On being asked what has been done to ensure that protocol was maintained when it comes to the list of names in the plaque, the ADM & DRO replied:

"Sir, they (KPCL) have informally organised this function. We have not been consulted and the programme was not chalked out by district administration."

30. On being asked as to why being the Protocol Officer, he did not look at the names of the dignitaries on the plaque, the ADM & DRO stated:-

"That is my mistake. That is why, I am tendering apology..."

He further added:

"I have failed in that aspect. I am agreeing with it. I tender apology on that account."

31. To a specific query as to whether he came to know that the function is going to be organised on such and such date, the ADM & DRO stated as under:

"On 19th evening, I was informed, the function was on 20th morning."

32. When asked about the reaction of Shri Raja Mohan Reddy, MP to his apology, the ADM & DRO replied:

"Yes sir, today also I spoke to Hon'ble MP and he has accepted my apology."

IV. Findings and Conclusions

- 33. The main issue before the Committee is to determine:-
 - (i) Whether the omission of the name of Shri M. Rajamohan Reddy, MP in the plaque that was about to be unveiled was a deliberate attempt on the part of the District Administration to malign the image and bring down the prestige of the Member;

and

- (ii) Whether there was any violation of the guidelines relating to Oficial dealings between the Administration and Members of Parliament and State Legislatures as circulated by DoPT vide its O.M. dated 01.12.2011, on the part of the District Administration, SPS Nellore District, Andhra Pradesh in the instant case.
- 34. Shri Rajamohan Reddy, MP in his deposition has contended that there was omission of his name on the plaque unveiled at a public function organized on 20 June, 2015 by the District Administration to inaugurate the renovated R&B Guest House at

Dargamitta which falls under his Parliamentary Constituency. Nellore. He stated that names of all dignitaries including Ministers, his own party MLA, officials and even the name of local corporator were inscribed except his name which was conspicuously missing. Shri M. Rajamohan Reddy, MP has further stated that he had been orally invited for the function only at the last moment i.e. on the evening of 19 June, 2015 while the inauguration was to take place the very next day i.e. 20 June, 2015 in the forenoon. Shri Rajamohan Reddy, MP in his deposition had squarely put the blame on the part of the Additional District Magistrate (ADM) and District Revenue Officer (DRO) who also the Protocol in-charge ofthe District. deliberately/intentionally omitting his name on the plaque prepared for the occasion. He had repeatedly attributed the lapse to the ADM cum DRO and named him as the culprit and did not allude to involvement of any other Officer of the District Administration including the District Collector, who according to him were not aware about it. According to Shri Rajamohan Reddy. MP, being in-charge of the Protocol, it is the responsibility of the ADM cum DRO to have ensured that his name was inscribed on the plaque.

35. The Member, however, admitted that on being pointed out the omission of his name, everybody present felt sorry for him. Later the District Collector also wrote letter expressing her regrets and even the Additional District Magistrate-cum-DRO (Shri

Sudarshan Reddy) had also apologized to him and sent a letter to him. The Member stated that the plaque was changed immediately, and he thinks his name was there (in the new plaque) though he did not go to see it, but his people have corroborated it.

In his evidence, Shri M. Sudershan Reddy, Additional District Magistrate (ADM) cum District Revenue Officer (DRO). Sri Potti Sriramulu Nellore District has stated that the R & B Guest House was renovated by the Krishnapatnam Port Company Ltd (KPCL), and they organized a function to get the building inaugurated by the Minister of Municipal Administration, Government of Andhra Pradesh. He stated that KPCL has prepared everything for the function and from State Government side they have not done anything and even the invitation card was not prepared/printed by them. He got to know about the programme only on the night of the 19 June, 2015 that the programme is being held next day morning i.e. on 20 June, 2015. He then informed the public representatives of the programme and when the function was about to start, it was noticed that Shri M. Rajamohan Reddy's name was not there in the plaque. The Member was requested that the plaque will be replaced immediately and accordingly after the programme was over, the same was replaced. He stated that he tendered apology to the Member orally and also in writing. He further stated that this has happened due to his mistake and it was not intentional. He further stated that he had conducted more than thousand programmes and nowhere any public representative was offended and this was his first and only mistake in his 35 years of service. He also informed that he is due for retirement on 30 June, 2016. Shri Sudershan Reddy stated that he had not seen any invitation card and Member was informed orally. He categorically stated that the KPCL has informally organized the function and even the plaque was also prepared by them. Further he stated that KPCL did not consult him about the function, and they had not given to KPCL any specific list of names of dignitaries who should be invited or names to be inscribed on the plaque. The draft of the plaque was also not shown to him by the KPCL.

37. The Committee, on the basis of examination of the complaint vis-à-vis averments of the witness during his oral evidence feel that this sordid episode had happened due to sudden organizing of the function and that too by a private company i.e., KPCL, which apparently do not have the knowledge of the protocol norms to be followed while organizing such functions. According to the witness, he was informed of the function on the evening of 19 June, 2015, barely few hours before the scheduled programme i.e., morning of 20 June, 2015. Further, all the arrangements for the function were done by KPCL itself and District Administration had neither been informed nor consulted by KPCL about the proposed programme. The list of the draft names to be included in the invitation card as also the plaque were

also not shown by KPCL to the District Administration.

- 38. From the averments of the witness and facts available on record, it is clear that District Administration had played no role, whatsoever, except inviting the dignitaries telephonically. Since the function was organized by the Private Company, the onus for the glaring/grave lapse of omission of Hon'ble Member's name in the plaque squarely lies with that organisation. The Committee, therefore, cannot but come to the conclusion that prima facie, there is no evidence to suggest that the District Administration or the protocol officer concerned viz. Additional District Magistrate-cum-DRO is responsible for the grave lapse.
- 39. The Committee, however, are of the considered view that the ADM-cum-DRO, by virtue of his long experience in handling protocol job, is expected to have the foresight in anticipating the things and should have cautioned or advised the KPCL to ensure that the names of all dignitaries, more particularly the names of the local MP/MLA is invariably inscribed on the plaque the moment he was informed of the proposed function by KPCL.
- 40. The Committee further feel that the ADM cum DRO has erred in this regard in anything but regrettable. The Committee, however, take note of the fact that the ADM-cum-DRO had already expressed his sincere apologies, both orally

and in writing to the Member and also profusely apologized to the Committee, as well. The Committee further note that the ADM-cum-DRO has since retired on 30 June, 2016.

- 41. The Committee also note that as assured by the District Administration, immediately after the function was over, the plaque was replaced by another one showing the name of Shri M. Rajamohan Reddy, MP. This fact was also corroborated by the Member during his evidence. Further the District Magistrate also addressed a letter to the Member expressing her regrets.
- 42. As regards the issue whether there was violation of the extant guidelines on protocol in the instant case, the Committee are of the view that since the function was organized by a Private entity/company, namely KPCL, and no direct role was played by the District Administration in organizing the said function, no case for violation of guidelines can be made out in the instant case. It is precisely for this reason, the Committee have felt that it is not necessary to summon D.M., Nellore district in the matter.
- 43. The Committee note that the instant case highlights the unhealthy tradition of Private Parties organizing and sponsoring function for inauguration of buildings/assets constructed with Government funds. The Committee express their displeasure over this growing trend and urge upon the Ministries concerned to issue fresh guidelines discouraging and desisting

the State Governments to involve Private companies/agencies in organizing/sponsoring functions which essentially fall under the domain of State Governments.

VI. Recommendation(s)

44. The Committee, in view of the candid acceptance of lapse of his mistake and unconditional apology tendered by Shri M. Sudarsana Reddy, Additional District Magistrate cum District Revenue Officer, Sri Potti Sriramulu Nellore District to the Member, both oral and in writing, as well as to the Committee for the grave lapse, recommend that no action is called for against any person in the matter and the same may be treated as closed.

(Rayapati Sambasiva Rao)
Chairperson,
Committee on Violation of Protocol Norms and
Contemptuous Behaviour of Government Officers
with Members of Lok Sabha

NEW DELHI:

21 December, 2017

MINUTES OF THE THIRTEENTH SITTING OF THE 'COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA'

The Committee sat on Wednesday, the 02 March, 2016 from 1500 hrs to 1600hrs in Room No.62, Parliament House, New Delhi.

PRESENT

Shri Rayapati Sambasiva Rao

Chairperson

MEMBERS

- 2. Dr. J. Jayavardhan
- 3. Dr. Kirit Somaiya
- 4. Shri Muzaffar Hussain Baig
- 5. Shri Dushyant Singh
- 6. Col (Retd) Sona Ram Choudhary

SECRETARIAT

1. Shri Ravindra Garimella

Joint Secretary

2. Shri M.K. Madhusudhan

- Director

3. Dr. Rajiv Mani

Additional Director

At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee.

2. Thereafter, the Committee took up the second item of the agenda, *i.e.*, consideration of the Memorandum No.8 on the complaint dated 02 June, 2015

given by Shri M. Rajamohan Reddy, MP against District Administration, Nellore regarding omission of his name on the invitation card and the plaque unveiled during the inauguration of renovated Roads & Buildings (R&B) Guest House, Dargamitta for laying of foundation stone for renovation of Thikkana Mandiram in his constituency, Nellore.

3. The Committee after some deliberations decided to hear Shri M. Rajamohan Reddy, MP at its next sitting.

(THE COMMITTEE THEN ADJOURNED)

^{*}Not related to this Report

MINUTES OF THE FOURTEENTH SITTING OF THE 'COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA'

The Committee sat on Thursday, the 10 March, 2016 from 1530 hrs to 1600 hrs in Committee Room 'C', Parliament House Annexe, New Delhi.

PRESENT

Shri Rayapati Sambasiva Rao

Chairperson

MEMBERS

- 2. Dr. J. Jayavardhan
- 3. Dr. Shrikant Eknath Shinde
- 4. Shri Raj Kumar Singh
- 5. Shri Pashupati Nath Singh
- 6. Dr. Kirit Somaiya
- 7. Prof. Azmeera Seetaram Naik
- 8. Col (Retd) Sona Ram Choudhary

SECRETARIAT

- 1. Shri Ravindra Garimella
- 2. Shri M.K. Madhusudhan
- 3. Dr. Rajiv Mani

- Joint Secretary
- Director
- Additional Director

At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee. The Committee then took up the first item of the agenda *i.e.*, further consideration of the matter relating to the complaint dated 02 June, 2015 given by Shri M. Rajamohan Reddy, MP against District Administration, Nellore regarding omission of his name on the invitation cards and the plaques unveiled during the inauguration of renovated Roads & Buildings (R&B) Guest House, Dargamitta for laying of foundation stone for renovation of Thikkana Mandiram in his constituency, Nellore. Shri M. Rajamohan Reddy, MP who was present, was then called in and his evidence was taken on oath.

(Verbatim record of his evidence was kept)

(The Member then withdrew)

(THE COMMITTEE THEN ADJOURNED)

^{*}Not related to this Report

MINUTES OF THE SEVENTEENTH SITTING OF THE 'COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA'

The Committee sat on Monday, the 23 May, 2016 from 1430 hrs to 1620 hrs in Room No.53, Parliament House, New Delhi.

PRESENT

Shri Rayapati Sambasiva Rao

Chairperson

MEMBERS

- 2. Shri Gaurav Gogoi
- 3. Shri Choudhury Mohan Jatua
- 4. Maj Gen B.C. Khanduri, AVSM (Retd)
- 5. Dr. Bhagirath Prasad
- 6. Shri Raj Kumar Singh
- 7. Shri Pashupati Nath Singh
- 8. Dr. Kirit Somaiya
- 9. Col (Retd) Sona Ram Choudhary

SECRETARIAT

1. Shri M.K. Madhusudhan

Director

2. Dr. Rajiv Mani

Additional Director

WITNESSES

* * *

4. The Committee then took up for further consideration, the second item of the agenda, *i.e.*, complaint dated 02 June, 2015 given by Shri M. Rajamohan Reddy, MP against District Administration regarding omission of his name on the plaque unveiled during the inauguration of renovated Roads & Buildings (R&B) Guest House,

Dargamitta and for lying of foundation stone for renovation of Thikkana Mandiram in his constituency, in district Sri Potti Sriramulu Nellore District, Andhra Pradesh.

5. Shri M. Sudarsana Reddy, DRO & Addl. District Magistrate, Sri Potti Sriramulu Nellore District, Andhra Pradesh was called in and examined on oath.

(Verbatim record of his evidence was kept)

(The Witness then withdrew)

(THE COMMITTEE THEN ADJOURNED)

^{*}Not related to this Report

MINUTES OF THE TWENTY FIRST SITTING OF THE 'COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA'

The Committee sat on Friday, the 02 September, 2016 from 1430 hrs to 1525 hrs in Room No.53, Parliament House, New Delhi.

PRESENT

Shri Rayapati Sambasiva Rao

Chairperson

MEMBERS

- 2. Shri Choudhury Mohan Jatua
- 3. Dr. J. Jayavardhan
- 4. Dr. Shrikant Eknath Shinde
- 5. Shri Raj Kumar Singh
- 6. Shri Pashupati Nath Singh
- 7. Dr. Kirit Somaiya
- 8. Prof. Azmeera Seetaram Naik
- 9. Col (Retd) Sona Ram Choudhary

SECRETARIAT

1. Shri Ravindra Garimella - Joint Secretary

2. Shri M.K. Madhusudhan - Director

3. Dr. Rajiv Mani - Additional Director

At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee.

5. The Committee, thereafter, took up the fourth item of the agenda *i.e.*, further consideration of the complaint dated 2nd June, 2015 given by Shri M. Rajamohan Reddy, MP against District Administration, Nellore regarding omission of his name on the invitation cards and the plaques unveiled during the inauguration of renovated Road and Buildings (R&B) Guest House, Dargamitta for laying of foundation stone for renovation of Thikkana Mandiram in his constituency, Nellore, Andhra Pradesh. The Committee, after some deliberation, decided that no further evidence is required in the matter and directed the Secretariat to prepare and put up a draft Report for its consideration.

(THE COMMITTEE THEN ADJOURNED)

*Not related to this Report

MINUTES OF THE THIRTY-FIFTH SITTING OF THE 'COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH MEMBERS OF LOK SABHA'

The Committee sat on Tuesday, the 21 November, 2017 from 1430 hrs to 1505 hrs in Room No.53, Parliament House, New Delhi.

PRESENT

Shri Rayapati Sambasiva Rao

Chairperson

MEMBERS

2. Shri Gaurav Gogoi

3. Shri Choudhury Mohan Jatua

- 4. Maj Gen B.C. Khanduri AVSM (Retd)
- 5. Dr. Bhagirath Prasad
- 6. Shri Pashupati Nath Singh
- 7. Dr. Kirit Somaiya
- 8. Prof. Azmeera Seetaram Naik
- 9. Col (Retd) Sona Ram Choudhary

SECRETARIAT

1. Shri Ravindra Garimella

Joint Secretary

2. Shri M.K. Madhusudhan

Director

3. Ms. Miranda Ingudam

Deputy Secretary

2. The Committee then took up the draft Reports on the following complaints/subjects for consideration and adoption:-

2

(iii) Draft Report on the 'Complaint dated 02 June, 2015 given by Shri M. Rajamohan Reddy, P against the officials of District Administration, Nellore, Andhra Pradesh regarding omission of his name on the invitation cards and the plaque unveiled during the public function held for inauguration of renovated Roads and Buildings (R&B) Guest House, Dargamitta, Nellore and for laying of foundation stone for renovation of Thikkana Mandiram in his constituency, Nellore.

3. The Committee, after some deliberations, adopted the draft Reports and authorised the Chairperson to present these Reports to the Hon'ble Speaker, Lok Sabha and thereafter, to lay the same on the Table of the House.

(THE COMMITTEE THEN ADJOURNED)

[•] Not relevant to this Report